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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No. 219 of 1988.

Raghubar Dayal

...

Applicant.

Vs.

Union of India & others

...

Respondents.

Hon'ble G.S.Sharma, J.M.
Hon'ble K.J.Raman, A.M.

This is a petition Under Section 19 of the Administrative Tribunal Act XIII of 1985 for directing the respondents to provide him third chance to appear in the third grade examination. The applicant is a Class IV employee and notices were issued to the respondents to show cause against this petition. Sri Prashant Mathur for the respondents has filed his reply stating that the petition is time barred as the representation of the applicant for allowing him the third chance was rejected on 30.12.1984.

We have heard the parties learned counsel and examined the matter. In view of the rejection of the representation on 30.12.84, the applicant should have approached this Tribunal within six months of its establishment and as the petition was filed on 11.3.1988, it is apparently time barred and cannot be admitted. The petition is accordingly dismissed as time barred without any order as to pass.

K.J.Raman

MEMBER (A)

G.S.Sharma

MEMBER (J).

Dt. Jan. 6, 1989.

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